

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH
CUTTACK

O.A. 560/2001

Date of order: 12.04.2004

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman.
Hon'ble Mr. S.K. Naik, Administrative Member.

Narayan

- v e r s u s -

Union of India and Ors.
(S.E. Railway)

For the applicant : Mr. R.K. Patnaik, counsel.
For the respondents : Mr. C.R. Misra, counsel.

O R D E R

Per Justice B. Panigrahi, VC

The applicant attained temporary status on 24.3.1966 under the respondents and was absorbed in regular establishment in 1980 as Khalasi. He retired from service in 2001. His prayer is for counting the entire period of service as qualifying service. Railway rules and guidelines postulates that 50% of casual service after conferment of temporary status shall be counted as qualifying service for the purpose of pensionary benefit, which the respondents have already granted to the applicant.

2. The other grievance of the applicant is about its promotion. However, we find that this application was filed after the retirement of the applicant and the application also suffers from plural remedies of promotion and counting of qualifying service which are not related to each other. Therefore, this prayer cannot be entertained being hit by CAT Procedure Rules.

3. Hence no relief can be granted to the applicant.

Naik
Member (A)


Vice-Chairman.